

- Exploration of new markets and strengthening existing markets by sponsoring trade delegations.
- Publicity through advertisements abroad, distribution of multi lingual brochures of Indian tobacco, participation in international fairs and exhibitions to give exposure to Indian tobacco.

formulated any scheme to check it; and

(c) if so, the details thereof and the achievements made therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Evasion of taxes is a continuous process and so is the process of its elimination. Requisite legislative and administrative steps are taken from time to time to deal with this problem. Whenever any specific case of tax evasion comes to the notice of Income Tax Department, appropriate action by way of search, survey or other enquiry etc. is taken up. Actions by way of pre-emptive purchase of property, levy of fine for cash borrowing etc., levy of penalty and launching prosecution are also taken up in suitable cases.

The result of some of the measures taken by the Income Tax Department in last three financial years are indicated below:

[*Translation*]

Evasion of Tax

790. SHRI RAJENDRA AGNIHOTRI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that evasion of different Central taxes on large scale is going on in the country;

(b) if so, whether the Government have

FINANCIAL YEAR	NO. OF SEARCHES	VALUE OF ASSETS SEIZED (Rs IN CRORES)	AMOUNT OF CONCEALED INCOME SURRENDERED (Rs. IN CRORES)	NO. OF PREMISES SURVEYED	NO. OF PROSECUTIONS LAUNCHED
1989-90	3984	128.02	193.44	817803	8928
1990-91	5474	227.87	328.01	892438	3786
1991-92	3468	179.84	188.35	998176	2448

[*English*]

Board for Industrial and Financial Reconstruction

791. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) the total number of members on the

Board for Industrial and Financial Reconstruction (BIFR) as at present and sanctioned strength of the members;

(b) the total number of cases referred to and pending with it as on December 31, 1992 bench-wise alongwith average annual disposal of cases by each bench during the last three years; and

(c) the increase in number of cases referred to BIFR as on date and proposal formulated to cope up with the work to ensure timely disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) A Chairman and 5 Members

currently function in the Board for Industrial and Financial Reconstruction (BIFR), as against the sanctioned strength of a Chairman and 8 Members.

(b) The total number of reference registered with BIFR, reference disposed of during 1990, 1991 and 1992 and the number of cases pending as on 31.12.1992, bench-wise is indicated below:

BENCH

	<i>I</i>	<i>II</i>	<i>III</i>	<i>IV</i>	<i>TOTAL</i>
No. of references registered upto 31.12.1992	413	373	323	174	1283*
No. of reference pending as 31.12.1992	151	117	124	67	459*
<i>Annual Disposal</i>					
1990	60	57	59	39	215
1991	57	49	43	34	183
1992	52	64	18	17	151
	169	170	120	90	549

Note: * Excludes 11 cases awaiting allocation.

(c) As on 31.1.93, there were 479 references pending with BIFR. BIFR has streamlined its procedure and optimised the number of hearings by each bench to ensure timely disposal of cases.

[*Translation*]

Waiving of Rural Debts

792. SHRI H.D. DEVEGOWDA:
SHRI NITISH KUMAR:

SHRI NAWAL KISHORE RAI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are implementing any scheme to waive off the rural debts;

(b) if so, the total amount allocated by the Government for this purpose and the amount waived off under this scheme till